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Title: Need to probe massacre of 32 people in Hondh-Chhillar village in Rewari during 1984 riots.

SHRI PRATAP SINGH BAJWA (GURDASPUR): Mr. Deputy-Speaker, Sir, the issue that I am going to raise today is a very sensitive one as it is a tale of hapless victims of 1984 riots that took place in Hondh-Chhillar Village in Rewari who are awaiting justice more than 26 years after this ghastly incident took place in Haryana.

On 2nd November, 1984, a mob of 250 to 300 men who were all outsiders arrived in this very peaceful village armed with jerry cans of diesel, rods and sticks. They proceeded from there to the Sikh settlement situated one kilometer away from the main village where 13 Sikh families were living and went on a killing spree. The mob did not spare anyone. They ruthlessly attacked and set ablaze men, women and children who were outside their houses. The mobsters also dug holes in the roofs and poured diesel inside the houses and then set them on fire. You can imagine how horrific and frenzied the attack was on these innocent Sikhs.

उपाध्यक्ष महोदय : संक्षेप में बोलिए।

श्री प्रताप सिंह बाजवा : महोदय, यह मसला बहुत महत्वपूर्ण है, इसलिए मैं आपका ध्यान इस तरफ दिलाना चाहता हूँ।

Sir, in a matter of eight hours, more than 32 people, including women and children, were killed. They came for following morning after the massacre, rounded up a few villagers and then registered an FIR at Jatusana Police Station as the village came under Mahendragarh district then. It mentions that 20 deaths were caused by unidentified people numbering around 200. An important point that cannot go unnoticed is the fact that they never made any attempt or effort to contact either the eye-witnesses or the survivors. Look at the apathy of the police officers towards the riot victims! ...*(Interruptions)* Therefore, it is my earnest appeal to you, Sir, that you may consider sending a parliamentary delegation to visit Chhillar Village in Haryana to ascertain the facts from the local residents and find out how the police failed so miserably in discharging their duties.

Further, I strongly demand that the whole matter should be probed by a sitting judge of a High Court in order to ensure that justice, though delayed, is not denied and the guilty are put behind the bars at the earliest.